

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर दण्डाधिकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्ता कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Mohit Magga
FIR No.140/18
PS Krishna Nagar

03.11.2020

Present : Ld. APP for the State is present through VC.

Sh. Anshul Bajaj, Id. Counsel for the applicant/accused through VC.

Application perused.

Application stands allowed. This Court has no objection to the renewal of the passport of the accused . However, the accused shall not leave the country without the permission of the Court.

Application accordingly stands disposed off.

Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
Metropolitan Magistrate (East) KKD Court
Court No. 03, Delhi
03.11.2020

आकांशा व्यास
AAKANKSHA VYAS
महानगर सप्लाइकरी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
करकडकुआ कोर्ट, दिल्ली-12
Kerkardooma Courts, Delhi-12

State vs. Unknown
FIR No. 000452/20
PS PIA
U/s 379 IPC

03.11.2020

Present : Ld. APP for the State is present through VC.

None for applicant.

The present application for release of mobile phone **Redmi Note 8 Pro** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Arjun Singh, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.



(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/03.11.2020
कोर्ट नं. 03, द्वितीय तल
करकडकुआ कोर्ट, दिल्ली-12
Court No. 03, 2nd Floor
Kerkardooma Courts, Delhi-12

सदर जज
अदालत मुंबई
जिल्हा न्यायालय
मुंबई
द. नं. ०३/२०२०
अदालत मुंबई
द. नं. ०३/२०२०
द. नं. ०३/२०२०
द. नं. ०३/२०२०

State vs.Irfan
FIR No.290/20
PS PIA
U/s 356/379/411 IPC

03.11.2020

Present : Ld. APP for the State is present through VC.

Ld. Counsel for accused is present through video conferencing.

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Irfan.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 16.10.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case and the recovery of stolen property shown from the accused, if any, has been planted upon him. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and the stolen property of the present case has been recovered from the accused and the accused was apprehended on the spot and he can commit similar offence in future.

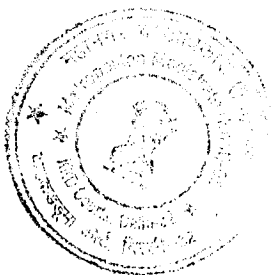
Heard both the parties.

In the present case, the accused is in J/C since 16.10.2020. Case property in the present case has already been recovered. IO has not disclosed any previous involvement of the accused in any offence. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/03.11.2020



State vs. Vinod @ Vinod Thapa
e.FIR No. 024734/20
PS Krishna Nagar
U/s 379 IPC

03.11.2020

Present : Ld. APP for the State is present through VC.

Sh. Ravi Kaushal, Ld. Counsel for accused is present through video conferencing.

Second bail application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Vinod @ Vinod Thapa.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 29.09.2020. Ld. Counsel has further submitted that accused has been falsely implicated in the present case and the recovery of stolen property shown from the accused, if any, has been planted upon him. Further, he is the sole bread earner of his family. He further submitted that accused is no more required for any investigation. Accused is ready to furnish reliable surety.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature and stolen property in the present case has been recovered from the present accused and he can commit similar offence in future. Moreover the first bail application has already been dismissed by this Court.

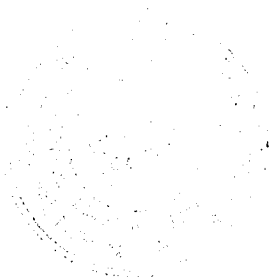
Heard both the parties.

In the present case, the accused is in J/C since 29.09.2020. As per the reply of IO, charge-sheet has already been filed. Thus investigation has been completed. Trial is likely to take time. Further the stolen property of the present case has already been recovered. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the facts and circumstances of the case, accused is admitted to Court bail on furnishing of personal bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.

(Aakanksha Vyas)
MM-5, (East), KKD Court
Metrop. Delhi/03.11.2020
कोर्ट नं. 03, कलकत्ता कोर्ट, दिल्ली
Court No. 03, KKD Courts, Delhi



आकांक्षा व्यास
AAKANKSHA VYAS
मेट्रोपॉलिटन मॅजिस्ट्रेट (कां)-२६
Metropolitan Magistrate (Kan)-26
कोर्ट नं. ०३, टाटा रोड
Court No. 03, Tata Road
केरकरदोमा कोर्ट, दिल्ली-२०
Karkardoma Court, Delhi-20

FIR No.456/20
PS Krishna Nagar
U/s 380 IPC

State vs. Surat @ Soorat @ Raju

03.11.2020

Present : Ld. APP for the State is present through VC.
None for applicant present through VC.

The present application for release of vehicle i.e. **Cycle Rickshaw bearing frame no. SI-121636** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Adesh Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in **Manjit Singh V. State CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014** as follows:


"Vehicles"

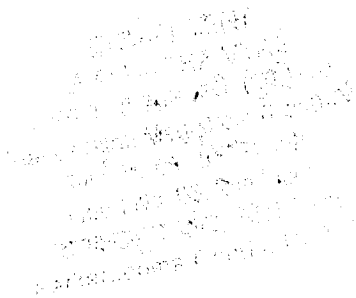
1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should be sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be sent to Ld. Counsel on his email ID and be also sent to the SHO PS concerned for compliance and also be sent on the Delhi District Courts Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/03.11.2020



Toufik vs. Moulana Istkhar & Ors.
U/s 156 (3) Cr.PC

03.11.2020

File taken up today on an application for preponement of date of hearing.

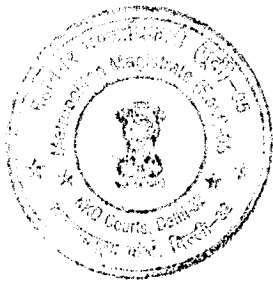
Present : Sh. Javed Hindustani, Id. Counsel for the complainant through VC.

Application perused. File perused.

Application stands allowed.

ATR be called from SHO PS concerned upon filing of complete copy of paperbook within a week for **16.12.2020**.

Date already fixed i.e.16.03.2021 stands cancelled.



(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/03.11.2020
Court No. 03, KKD Courts, Delhi

जायंशा व्वास
AAKANKSHA VYAS
महानगर दफ्तरियकारी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडडूना कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

State vs. Gaurav
FIR No.204/19
PS Shakarpur
U/s 379/411 IPC

03.11.2020

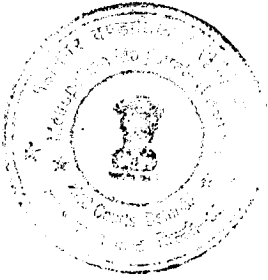
Present : Ld. APP for the State is present through VC.

Ms. Priyanka Bhardwaj, Id.counsel for the applicant through VC.

Ahlmad has informed the undersigned that the file has not been traced out.

Ahlmad is directed to trace out the file at the earliest.

Let the application be put up with the file on 07.11.2020.



जायंशा व्वास (Aakanksha Vyas)
MM-5 (East) KKD Court
Metropolitan Magistrate
कोर्ट नं. 03, कडकडडूना कोर्ट
Court No. 03, KKD Courts, Delhi
11/03/2020

श्री अकांक्षा व्यास
AANKSHA VYAS
कॉन्सलर (एडवोकेट) (1997)-03
Metropolitan Magistrate Court-03
कोर्ट नं. 03, 2nd Floor
कानूनी बंगला, फ्लोर-02
Karkardooma Courts, Delhi-12

e-FIR No.000396/20
PS PIA
U/s 411 IPC

03.11.2020

Present : Ld. APP for the State is present through VC.

None for applicant through VC.

The present application for release of mobile phone **Y-15 (Vivo)** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Pawan, wherein it is submitted that there is no objection for the release of the mobile phone to the **rightful owner**.

In view of the no objection of the IO, oral arguments of Ld. Counsel for applicant are dispensed with.

In these circumstances the aforesaid mobile phone be released to the rightful owner only subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, IMEI number, ownership and other necessary details of the mobile phone:
2. IO shall take the colour photographs of the mobile phone from different angles.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the value / bill / receipt of the mobile phone to the satisfaction of the concerned IO/ SHO subject to verification of documents.

Copy of this order be sent to Ld. Counsel for applicant on his email ID and a copy be also sent to the SHO PS concerned for compliance and the same be uploaded on the Delhi District Courts Website today itself.



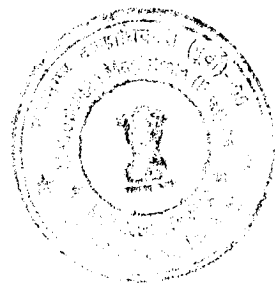
अकांक्षा व्यास (1997)-03
(Aakanksha Vyas)
कोर्ट नं. 03, 2nd Floor
Karkardooma Courts, Delhi-12
03.11.2020

1
2
3
4
5
6
7
8
9
10
11
12
13
14
15
16
17
18
19
20
21
22
23
24
25
26
27
28
29
30
31
32
33
34
35
36
37
38
39
40
41
42
43
44
45
46
47
48
49
50
51
52
53
54
55
56
57
58
59
60
61
62
63
64
65
66
67
68
69
70
71
72
73
74
75
76
77
78
79
80
81
82
83
84
85
86
87
88
89
90
91
92
93
94
95
96
97
98
99
100

**FIR No.355/20
PS Krishna Nagar
U/s 302/34 IPC
State vs. Gaurav @ Lefti**

**03.11.2020
File taken up today on an application for supply of copy of
chargesheet, statement and other documents.**

Present : Ld. APP for the State is present through VC.
Ld. Counsel for the applicant/accused Gaurav @ Lefti is
present through VC.
File perused. I take cognizance of the offences in question.
All accused are in JC as per the file.
Application stands allowed. Let the copy of the chargesheet
be supplied to the Id. Counsel for the applicant/accused Gaurav
against acknowledgement on the previous ordersheet.
Relist on date already fixed i.e. 08.12.2020 for further
proceedings.



(Aakanksha Vyas)
MM-5, (East) KKD Court
Date of Court 03/11/2020
Court No. 03, KKD Courts, Delhi

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर मजिस्ट्रेट (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय मंज
Court No. 03, 2nd Floor
करकडकुना कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

FIR NO. 411/2020
State vs. Sunny Pawar
PS Shakarpur
U/s 302 IPC

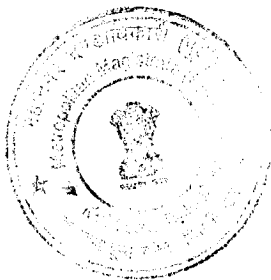
03.11.2020

Fresh application for grant of bail u/s 437 Cr.PC to the accused,
received through email.

Present : Ld. APP for the State is present through VC.

None for applicant/accused.

IO/SHO PS concerned to file reply on 04.11.2020.



(Aakanksha Vyas)
MM-5 (East) KKD Court
Metrop. Magistrate
कोर्ट नं. 03, दिल्ली-32
Court No. 03, KKD Courts, Delhi
03.11.2020

STATE OF DELHI
MAGISTRATES GENERAL
CRIMINAL JUDICIAL
MAGISTRATES (Jr) -03
District Court No. 03
District of East Delhi
Sector - 10, Phase - I
Kirti Vihar, East Delhi
Delhi - 110031

FIR NO. 291/20
State vs. Gurvinder
PS Krishna Nagar
U/s 379/34 IPC

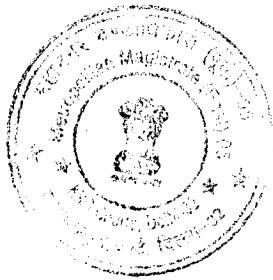
03.11.2020

**Fresh application for release jamatalashi articles on superdari,
received through email.**

Present : Ld. APP for the State is present through VC.

None for applicant/accused.

IO/SHO PS concerned to file reply on 04.11.2020.



(Signature)
(Aakanksha Vyas)
MM-5, (East) KKD Court
कोर्ट नं. 03, दिल्ली
Court No. 03, KKD Courts, Delhi
03.11.2020

[Faint, illegible text]

**FIR NO. 306/20
State vs. Aman
PS PIA
U/s 379 IPC**

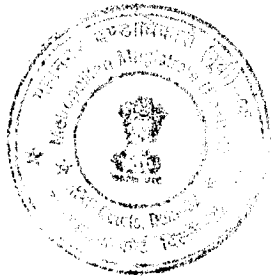
03.11.2020

**Fresh application for release of mobile phone on superdari,
received through email.**

Present : Ld. APP for the State is present through VC.

None for applicant/accused.

IO/SHO PS concerned to file reply on 04.11.2020.



[Handwritten signature]
(Aakanksha Vyas)
M.M.S. (East) KKD Court
Metro- Delhi/03.11.2020
दिल्ली नं. 03, के.के.डी. कोर्ट
Court No. 03, KKD Courts, Delhi

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर मजिस्ट्रेट (पूर्व)-03
Metropolitan Magistrate (East)-03
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्ता कोर्ट, दिल्ली-22
Karkardooma Courts, Delhi-02

FIR NO. 312/20
State vs. Nikhil Gupta
PS Shakarpur
U/s 392/34 IPC

03.11.2020

Fresh application u/s 437 Cr.PC for grant of bail to the accused,
received through email.

Present : Ld. APP for the State is present through VC.

None for applicant/accused.

IO/SHO PS concerned to file reply on 04.11.2020.



(Aakanksha Vyas)
Met. Mag. (East), KKD Court
Met. Delhi/03.11.2020
कोर्ट नं. 03, कलकत्ता कोर्ट
Court No. 03, KKD Courts, Delhi

आकांक्षा व्यस
AAKANKSHA VYAS
महानगर न्यायाधिकारी (पूर्वी)-03
Metropolitan Magistrate (East)-03
कोर्ट नं. 03, द्वितीय मंज
Court No. 03, 2nd Floor
कडकडपुड़ा कोर्ट, दिल्ली-110002
Kadkadam Courts, Delhi-110002

FIR NO. 471/20
PS Krishna Nagar
U/s 379 IPC

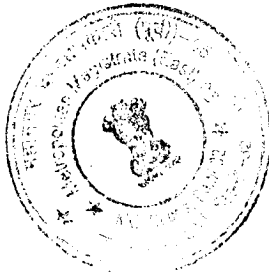
03.11.2020

Fresh application for releasing the Gold Chain on superdari,
received through email.

Present : Ld. APP for the State is present through VC.

None for applicant/accused.

IO/SHO PS concerned to file reply on 04.11.2020.



(Aakanksha Vyas)
MM-5 (East) KKD Court
Delhi/03.11.2020
Metropolitan Magistrate (East)-03
कोर्ट नं. 03, कडकडपुड़ा कोर्ट, दिल्ली-110002
Court No. 03, KKD Courts, Delhi-110002

आकंक्षा व्यास
AAKANKSHA VYAS
महानगर मजिस्ट्रेटरी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कलकत्ता कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-32

Rohit Laundry Man vs. Brij Kishore
U/s 138 NI Act
PS Shakarpur

03.11.2020

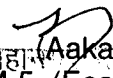
Summon delivery report upon accused, received through email.

Present : Ld. APP for the State is present through VC.

None for applicant/accused.

Put up with file on date fixed i.e. 05.11.2020.




महानगर मजिस्ट्रेटरी (पूर्वी)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, कलकत्ता कोर्ट, दिल्ली
Court No. 03, KKD Courts, Delhi

आकांक्षा व्यास
AAKANKSHA VYAS
महानगर न्यायाधीश (पुं)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय तल
Court No. 03, 2nd Floor
कडकडपूजा कोर्ट, दिल्ली-32
Karkardooma Courts, Delhi-12

FIR NO. 335/2020
PS Shakarpur
U/s 33 Delhi Excise Act
State vs. Mohd. Maqsood

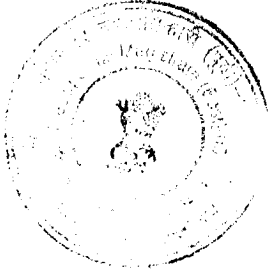
03.11.2020

Fresh application u/s 437 Cr.PC for grant of bail to the accused,
received through email.

Present : Ld. APP for the State is present through VC.

None for applicant/accused.

IO/SHO PS concerned to file reply on 04.11.2020.



87
(Aakanksha Vyas)
MM-5, (East), KKD Court
Metropolitan Magistrate, East, Delhi
कोर्ट नं. 03, कडकडपूजा कोर्ट, दिल्ली
Court No. 03, KKD Courts, Delhi

आकंशा व्यास
AAKANKSHA VYAS
महानगर न्यायाधीश (पूर्व)-05
Metropolitan Magistrate (East)-05
कोर्ट नं. 03, द्वितीय मंज
Court No. 03, 2nd Floor
कडकवाड़ा कोर्ट, दिल्ली-110022
Kadkawaada Courts, Delhi-11

FIR NO.021936/2020
PS Shakarpur
U/s 379 IPC
State vs. Unknown

03.11.2020

Fresh application for releasing the vehicle on superdari, received through email.

Present : Ld. APP for the State is present through VC.

None for applicant/accused.

IO/SHO PS concerned to file reply on 04.11.2020.



(Aakanksha Vyas)
MM-5; (East) KKD Court
Delhi/03/11/2020
Date: 03/11/2020
Time: 11:00 AM